

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.105**  
**New IA/3247/ND/2024 New IA/3279/ND/2024 in**  
**IB/814/ND/2022**

**IN THE MATTER OF:**

M/s Ganesh Enterprises	...	Applicant
Versus		
M/s Trikalp Laminates India Pvt.Ltd.	...	Respondent

**Under Section 9 (IBC) Code, 2016**

**Order delivered on 01.07.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/RP : Mr. Gautam Singhal, Mr. Rajat Chaudhary, Advs.  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/3279/ND/2024:-**

This is an application to take on record the First Progress Report filed by the Resolution Professional. The same is taken on record, subject to all just exceptions IA/3279/ND/2024 stands **allowed**. Place it with the main file for further reference.

**New IA/3247/ND/2024:-**

This application has been filed under Section 18(1)(f) read with Section 25(2)(a) of Insolvency and Bankruptcy Code, 2016 read with Regulation 30 of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 read with Rule 11 of the National Company Law Tribunal Rules, 2016 seeking directions to the Respondents to hand over of the possession of the assets of

the Corporate Debtor to the Resolution Professional/ Applicant owned by the Corporate Debtor.

Issue notice to the Respondents returnable by 24.07.2024. Let steps be taken within five days and file proof of service. The Respondents are directed to file reply within one week from the receipt of copy of application. List the matter on **24.07.2024**.

**-SD-**

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**